CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

New Delhi this the 18th day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)-Hon'ble Sh. S.P. Biswas, Member(A)

- 1. Sh. Satish Kumar Chawla, R/o Flat No.24, Pocket A-1, Sector-VII, Rohini, Delhi.
 - 2. Sh. A.K. Jain
 - 3. Sh. B.K. Gupta
 - 4. Sh. Baldev Kumar
 - 5. Sh. G.K. Sharma
 - 6. Sh. GUL
 - 7. Sh. H.S. Kohli
 - 8. Sh. O.P. Gupta
 - 9. Sh. R.K. Sarin
 - 10. Sh. Pritpal Singh
 - 11. Sh. S.C. Mittal
 - 12. Sh. V.K. Jain

.... Applicants

Applicants No.2 to 12 are C/o Sh. G.K. Aggarwal, Advocate, G-82, Ashok Vihar-I, Delhi-52.

(through Shri G.K. Aggarwal, advocate)

versus

- Union of India through
 Secretary,
 Ministry of Urban Development,
 Nirman Bhawan,
 New Delhi-1.
- 2. J.N. Goel, Asstt. Engr(Civil), CPWD, R/o GD-83, Vishakha Enclave, Pitampura, Delhi-34.
- 3. Sh. Sohan Lal,
 R/o C-4/244, Yamuna Vihar,
 Delhi-53. Respondents

ORDER (ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This original application has come up under the category of directions and the same is taken up on The applicants have regular board. miscellaneous application for directions and the same M.A. is also taken on record. By this M.A. the applicants have brought to our notice the decision of the Hon'ble Supreme Court in the case of J.N. Goel Vs. U.O.I. reported in JT 1997 Vol.1 P.451. The applicants submit that the present O.A. may be permitted to be withdrawn in terms of the said judgement of the Hon'ble Supreme Court as well as any subsequent proceedings in the same case in the Hon'ble Supreme Court.

In view of the statement made above, this 0.A. is permitted to be withdrawn. Accordingly, the same is dismissed as withdrawn.

(S.P. Biswas

Member(A)

X. Verghese) Vice-Chairman(J)

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